

of the people il replace less lestablishments and for

THE ASSAM GAZETTE

# EXTRAORDINARY

of the dilused only all the প্ৰাণ্ড কৰ্তৃত্বৰ খাৰা প্ৰকাশিত

# PUBLISHED BY AUTHORITY

নং 152 দিশপুৰ, উক্তবাৰ, 24 ডিচেম্বৰ, 1993, 3 পুত, 1915 (শক) No. 152 Dispur, Friday, 24 December, 1993, 3rd Pusa, 1915

#### GOVERNMENT OF ASSAM

# ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

### NOTIFICATION

The 24th December 1993

No.LGL.223/90/63.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM ACT NO. XVIII OF 1993

(Received the assent of the Governor on 24th December, 1993).

THE ASSAM HEALTH ESTABLISHMENTS ACT, 1993

AN

# TEXAS ACTASSA

to regulate the health establishment to provide better provision with respect to medical-health care of the people through these establishments and for matters connected therewith or incidental thereto.

Preamble.

Whereas it is expedient to regulate the health establishments to provide better provision with respect to medical-health care of the people through these establishments and for matters connected therewith or incidental thereto.

It is hereby enacted in the Forty-fourth Year of the Republic of India as follows:-

Short t itle extent and commencement.

- 1. (1) This Act may be called the Assam Health Establishments Act, 1993.
  - (2) It shall extend to the whole of the State of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint. LEGISLATIVE

Definitions. 2. In this Act, unless the context otherwise requires-

VOTETCATION (a) "Clinical Laboratory" means an establishbiological, pathological, microbiological, biochemical, radiological or any other Act of the Assam and to make and method analogous to any tests carried out dition.

(b) "nursing home" or "hospital" or "Research Institute" means any premises or establishment used or intended to be used for the reception and admission of persons suffering from illness, injury or infirmity registered under of body and providing of treatment and and not some nursing for them and includes a maternity home or psychiatric care; (c) "health establishment" means a nursing

home a research-institute, a hospital, a to A side rehard a maternity and home and physical therapy establishment, a clinical Laboratory, or had an establishment analogous to any of

them:

them; aidt abnu eban (1) "Health Authority" means State Health Authority constituted under section 4; (e) "Licensing Authority" means State Health Authority or other Authority authorised s mismism to dail by the State Government for issue of

ni bersteiner saise licence; mandelidate diland ad of the same broose ni ba (f) sh' Maternity Home's means an establishment or premises where women are usually received or accommodated or both for providing ante-natal or postnonsoliton vo vamnatal medical or health care services in belles ed of vine connection with pregnancy and child birth; diesil and (g) "Physical therapy Establishment" means an establishment where physical therapy nonmore bus not seem therapy, hydrotherapy, remedial gymnastic, nor similar work is usually carried on for the purpose of treatment noves to triango lin of disease or infirmity for improvement ed llade bus naminal of health on for the purpose of relaxation - remain an or for any other purpose whatsoever, whether or not analogous to the pur--moderated vinus posed for in-before mentioned in this o clause;

Family Welfare/Spe-Central Act' (h) "Medical practitioner" means a person who possesses Medical Qualifications as prescribed in the Indian Medical Council Act, 1956, Indian Medicine and Central Council Act, 1 - 1970 and the Homoeopathic Central Council Act, 1973 and who has been Registered as a medical practitioner in the Register as

MI 2HU provided in the aforementioned Acts;

102 of 1956,

Central Act,

48 of 1970

Central Act,

- (i) "midwife" means a midwife registered under the law for the time being in force, for the registration of midwife;
- nurse "means a nurse registered under any law for the time being in force, for the registration of nurse;
- (k) "rules" means rules made under this Act;
  - (l) "prescribed" means prescribed by rules made under this Act;
- (m) "Government" means the Government of Assam.

Health esta-3. No person shall establish or maintain a blishment not to be health establishment without being registered in established respect thereof and except under and in accordance ned without with the terms of a licence granted therefor. registration and licence,

Health Authority and

Register as

- Constitution 4. (1) The Government may, by notification, constitute an authority to be called the State Health Authority. The Health its term, Isolay quarte Authority shall be a body corporate having perpetual succession and converse and seal and may sue and be sued. having perpetual succession and common
- (2) The Health Authority shall consist of seven members including the Chairman and shall be constituted in the following manner:
- 1. Secretary, Health and Family Welfare/Commissioner, Health and Family Welfare/Special Commissioner and Special Secretary, otiens as present-Council Act, 1956, grav Council Act, Health and Family Welfare— (whoever is senior most)— Chairman.
- Director of Health Services—(DHS) Memeen Registered as ber.
  - 3. Director of Health Services, (DHS) (FW),-NAME OF THE PARTY Member.

Director of Medical Education – Member.
 Principal-Cum-Chief Superintendent of one of the Medical Colleges of Assam (by rota-

tion) - Member.

- 6. Two eminent medical professionals to be nominated by the Government Members.
  - (3) The first Health Authority shall be constituted within six months from the date of this Act comes into force, and the names of the members shall be published in the Official Gazette and such Authority shall function for a period of three years.
  - (4) Term of subsequent Health Authority shall be three years from the date of its first meeting:

Provided that such subsequent Health. Authority shall sit within forty-five days from the date of its constitution.

(5) The Government may, by notification, for sufficient reasons to be stated therein from time to time, extend, the term of the Health Authority by such period not exceeding one year at a time, as may be specified in the notification:

Provided that the total period of such extension shall not exceed two years.

Maintenance of Register of health establishment.

5.(1) The first Health Authority shall, as soon as may be after its constitution and not later than six months from the coming into force of this Act, make orders for maintenance of a Register for the health establishment.

(2) The Register referred to in sub-section
(1) shall contain the names of all the health establishments and shall be published

in the Official Gazette.

(3) The Register shall be maintained in such form as may be prescribed.

Appoint 6. The Government shall appoint a Registrar ment of Registrar and who shall be the Secretary to the Health Authority and also appoint the staff necessary for carrying out the purposes of this Act.

Qualification, function, duties, salary tion, function, salary and allowances and such other matters relating duties and to the Registrar and the staff shall be such as allowances of the Registrar and the staff shall be such as gistrar and staff.

Establishme— 8. The Health Authority may, in any part of nt and maintenance of Assam within its jurisdiction, allow to establish health establishment for reception, admission, treatment and care of physically ill persons, pregnant woman and carry-out laboratory procedure for diagnosis of health and disease at such places as it thinks fit.

Application 9. (1) Every application for registration in respfor registration and licence. of any health establishment and for the grant
licence. of a licence, therefor shall be made to Health
Authority. The application shall contain such particulars and shall be accompanied by such fees as
may be prescribed.

(2) The Health Authority, if satisfied that the applicant and the health establishment fulfil conditions specified under Section 10 shall register the applicant in respect of such health establishment and shall grant him a licence therefor and the registration and the licence shall be valid for a period of:—

on has nothing to (a) 5 years in case of nursing home, Hospital, maternity home and Research Institute;

(b) 3 years in case of clinical laboratory, physiotherapy establishment.

moitoge-due (3) The Health Authority shall reject an application if it is satisfied that—

(a) the applicant or the health establishment does not fulfil the conditions specified under section 10;

- or allow the health establishment to be used for immoral purposes;
- (c) there is no adequate provisions for maintaining hygienic/sanitary condition to the detriment of the locality in which the health establishment is proposed to be established;
- established;

  died (d) in the case of a nursing home other
  than a maternity home that such
  nursing home is not or will not be under
  the charge of a medical practitioner revia to (2014) sident therein round the clock and that
  the nursing of persons received, admitted
  and accommodated therein is not or will
  not be under the superintendence of a
  nurse resident therein round the clock; or
- does the description of the case of a maternity home that such maternity home is not or will not be under the charge of a medical practitioner resident therein round the clock and that the attendance on every woman before at, or after child-birth or on any child born is not or will not be under the superintendence of a midwife resident therein round the clock.
- sub-section (3)the Health Authority shall record the reason for such rejection and no application arshall be rejected unless the applicant has been given an opportunity of showing cause in support of his application.
- Terms and conditions 10. Every licence granted under sub-section(2) for granting licences, of section-9 shall be subject to the following terms and conditions, namely:
  - (a) that the health establishment shall not be used for immoral purposes;
- keep the health establishment in perfectly hygienic and sanitary condition;

- (c) that adequate measures shall be taken to dispose of the garbages including disposable syringes, needles, etc.
- (d) that every person keeping or carrying on a health establishment shall submit an immediate report to the Health Authority as soon as it comes to his notice that any person who has been admitted as an outdoor or indoor patient in the health establishment is suffering from or has been attacked with tetanus, gas gangrene, small pox, cholera, encephalities, acquired immune deficiency syndrome (AIDS) or any other infectious or dangerous disease specified by the Government in this behalf by notification published in the Official Gazette;
- (e) that for every health establishment records shall be kept in such form and report submitted to the Health Authority in such form, in such manner and at such intervals, as may be prescribed, containing—
- bilid (i) the name and other particulars of each person who is received, admitted or accommodated at the health establishment as an outdoor or indoor patient;
- (ii) the name of any of the prescribed diseases for which such person is treated;
- medical practitioner who attends him;
  - (iv) the amount paid by each person admitted and treated towards costs of—
  - (a) boarding and lodging, if any, and
- ion line to (b) treatment;
  - (v) birth, death and miscarriage, if any, that takes place in the health-establishment during the period to which the report relates; and

(f) any other terms and conditions which may be prescribed.

- Renemal 11. A licence may be renewed from time to time on an application made to the Health Authority in such form and accompanied by such fees as may be prescribed and every such application be made-
- (a) in case of nursing home, maternity home or Hospital not less than, ninety days in advance; as a leta beding
- (b in case of clinical laboratory, physiotherapay establishment, thirty days in advance;
- (c) in case of any other health establishment, not less than sixty days in advance:

Provided that the renewal of a licence may be refused if the Health Authority is satisfied by that ve bothat—

- (i) the licencee is not in a position to proed lade land vide the minimum facilities prescribed for the admission, treatment or care and diagnostic services therein of petients, pregnant women; or
- (ii) the licencee is not in a position to provide a medical practitioner who is qualified to take charge of the nursing home or Hospital, maternity home, clinical laboratory and physiotherapay establishment;
- (iii) the licencee has contravened any of the provisions of this Act or any rules made thereunder.

Gancellation 12. If at any time after any health establish-of registra-tion and ment is granted a licence therefor, the Health licence. Authority is satisfied that the terms of the licence are not complied with, it may cancel such registration and licence:

Provided that no cancellation of any registration and licence shall be made unless such health establishment has been given an opporod tunity of showing cause as to why such regismoss tration, and licence should not be cancelled. badinos

Appeal.

13. (1) Any person aggrieved by an order of the Health Authority refusing to grant or renew a licence or cancelling licence, may in as such manner and within such period as may be prescribed prefer an appeal to the Govern-

Provided that the Government may entertain an appeal after the expiry of the prescribed period if it is satisfied that the appellant was prevented by sufficient cause from preferring the appeal in time.

- behaving (2) Every appeal under sub-section (I) shall be made in such form and be accompanied by such fee as may be prescribed.
- (3) Any order passed on appeal shall be final and shall not be questioned in any Court.
- Appoint-14. The Government shall appoint pecting Medical and Health Officer (District concerned) as officer and Inspecting Officer for the purpose of inspecting of entry, the Health Establishment entry, the Health Establishment, and a shirt

Penalty for 15.(1) Any person who knowingly establish or mainestablish tains a health establishment which is not duly intenance of registered and licensed under this Act and is in conhealth esta-blishment intravention of the provisions of this Act or rules contraven- made thereunder shall, on conviction, be tion of the provision of punishable with imprisonment for a term which this Act and may extend to one year or with fine which may the rules made there extend to five thousand rupees or with both and in the case of a second or subsequent offences with imprisonment for one year or fine which may extend to ten thousand rupees or with both.

> (2) Whoever after conviction under sub-section (1) continues to maintain a health establishment

shall on conviction be punishable with fine which may extend to one thousand rupees for every day for which the offence continues after conviction.

General prooffences.

16. Any person who contravence any of the punishment provision of this Act or of any rule or regulaof other tion, made thereunder for the contravention of which no penalty is expressly provided in this Act, shall on conviction, be punishable with imprisonment which may extend to six months and with fine which may extend to ten thousand rupees.

Penalty for 17. Any person who knowingly serves in a health an unlicen establishment which is not duly registered and licensed and un-sed under this Act or which is used for immoral health esta- purposes shall be guilty of an offence and shall be blishment. punishable with fine which may extend to five hundred rupees.

Offences by companies.

18 (1) Where an offence under this Act has been committed by a company, every person who, at the time the offence was committed was in-charge of, and was responsible to the company, for the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this subsection shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in subsection (1), where an offence under this Act has been committed with consent or connivance of or is attributable to any neglect on the part of any Director, Manager, Secretary or other Officer of the Company, such Director, Manager, Secretary or other Officer shall also be deemed to be guilty of the offence and shall be liable to be proceeded against accordingly.

### Explanation-

- (a) For the purpose of this section, company means a body corporate and includes a firm or other association of individuals; and
- (b) 'Director' in relation to a firm means partner in the firm.

Court com- 19. No Court other than that of a Magistrate offence und- of the First Class shall take cognizance of or try er this Act an offence under this Act. gnizance of offences.

Offences un- 20. All offences punishable under this Act except except sec offences under sections 16 and 17 shall be congnizable. tions 16 and congnizable.

Saving.

- 21. (1) For a period of three months from the commencement of this Act, the provisions of sections 13, 14, 15, 16, 17, shall not apply to any health establishment in existence on the date of such commencement.
- (2) (i) Nothing contained in sub-section (1) shall apply to health establishment, established, maintained by the State Government, Central Government, Defence, Railway, Public Sector Undertakings and local authority;
- (ii) any Psychiatric Hospital, nursing | Central home licenced under the Indian Mental | act 14 of 1987 Health Act, 1987.

Indemnity.

- 22. (1) No suit, presecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rules, regulations or orders made thereunder.
  - (2) No suit or other legal proceeding shall lie against the Government for any damage caused or likely to be caused for anything which is in good faith done or intended to be done in pursuance of

this Act or any rules, regulations or orders made thereunder.

Credit of fees and fines. Act and rules framed thereunder shall be credited to the Consolidated Fund of the State.

Expenses of the Health Authority. All expenses incurred by the Health Authority. The Health Authority and the Health Authority and the Health Authority. The Health Authority and the Health Authority and the Health Authority. The Health Authority and the Health Authority

Submission of report to the Health Authority.

25. (1) Any person in charge of the health estation of report to the Health All as soon as may be, after any disease which is included under the notifiable disease of the Government, cases of burns, poisoning or any other cases suspected to be of medico-legal nature make a report in respect of the cases to the Health Authority.

(2) Any person in charge of the health establishment shall report all death and birth, still birth as per the rules laid down by the Assam Births and Death Registration Act, 1935, (Assam Act II of 1935).

Power to 26 (1) The Government may make rules for make rules. carrying out the purposes of this Act.

- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
  - (a) The nature or type of patients or person to whom the health establishment shall render services;
  - (b) the form in which—
  - (i) an application may be made for grant or renewal of a licence and a fee payable in respect thereof under sections 9 and 11;
  - (ii) a licence may be granted for the health establishment under section 9;
    - (c) the manner in which an order refusing to

grant or cancelling a licence shall be communicated under section 9 or, as the case may be under section 12; year.

betier section 12;

(d) the manner in which a report may be made
to the Health Authority under clause (e)
of section 10;

odtuA dtlas (e) the minimum facilities required for treatless than the health establishment of the class of the State.

(i) Doctor-patient relation;

ile flats lasibemaraq bna rlasibem nedto (ii) e health estadilasi essives gnirebner ropeldig, after any disease Authority which is included them dildates able disease of the Government, cases of burns, poisoning or any other

Government, cases of burns, poisoning or any other cases suspected ;tnemeriuper escape (iii) ature make a report in burne; ceitiliss tnemtaent (vi) Health Authority.

; tnemqiupe (v)

deildate d (f) the manner in which and the condition as divid the disubject to which nursing home and Hosbus advis maspital, clinical laboratory, physiotherapy (cell lo II 10 A centre) shall be maintained; A disection

g) the form and manner in which and the period within which an aggrieved person can appeal against the refusal to grant licence or renewal of licence or the fee payable van solution respect of thereof under section 13;

provide for any of the following matters,

(h) the form and the mannerming which records shall be maintained under clause

(a) The natur; Ofr tnoitoseplois(1)s or person to

(i) the qualification of person who may be appointed as Inspecting Officer and his function, salary, neternal and (d)

(j) any other matter which is required to be

(i) an .bedineserq ed avenue for grant or renewal of a licence and a fee payable in

Secretary to the Govt. of Assam, Secretary to the Govt. of Assam, and the health of the Beath of the health of the

GUWAHATI-Printed & Published by the Dy. Director (P) Directorate of Ptg. & Sty., Assam, Guwahati-21 (Ex-Gazette) No. 303-1,005-500-24-12-93